## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 422/MP/2024 Along with IA No. 90/2024

Subject : Petition under Sections 11(2), 79(1)(b), 79 (1)(f) and other applicable

provisions of the Electricity Act, 2003 for adjudication of disputes in relation to incorrect invoicing and wrongful encashment of Letter of Mandate carried out by JPL in contradiction to the directions dated 11.8.2022 and 21.3.2023 issued by the Ministry of Power in relation to blending of imported coal and contravention of the terms of the

PPA dated 7.3.2022 and seeking consequential reliefs.

Petitioner : Western Railways

Respondent : Jindal Power Limited

Date of Hearing : **25.2.2025** 

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Ms. Puia Privadarshini. Advocate. WR

Shri Rishabh Bhardwaj, Advocate, WR Shri Deeptanshu Chandak, Advocate, WR

## **Record of Proceedings**

During the hearing, the learned counsel for the Petitioner made detailed oral submissions in the IA No. 90/2024 for the grant of interim relief. She pointed out that since the power supply is being curtailed periodically by the Respondent, the matter may be heard at the earliest.

- 2. None appeared for the Respondent, despite notice.
- 3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
  - (a) Admit the IA and issue notice to the Respondent.
  - (b) The Respondents are permitted to file their replies on or before **30.4.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **15.5.2025**. No extension of time shall be granted for any reason.

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4. The matter shall be listed for hearing on **22.5.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

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